

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.64/MP/2022

Subject : Petition under Section 79(1)(b) of the Electricity Act, 2003 seeking reduction in tariff under the Power Purchase Agreement dated 29.12.2017 executed between the Respondent Nos. 1 and 2 read with Power Sale Agreement dated 24.11.2017 executed between the Petitioner and Respondent No. 2 for purchase of 50 MW wind power.

Date of Hearing : **10.8.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondents : Adani Green Energy (MP) Limited (AGEMPL) and Anr.

Parties Present : Ms. Suparna Srivastava, Advocate, PSPCL
Shri Tushar Mathur, Advocate, PSPCL
Shri Sourav Roy, Advocate, AGEMPL
Shri Atharva Kotwal, Advocate, AGEMPL
Shri Kaushal Sharma, Advocate, AGEMPL
Shri Vausdev Singh, Advocate, AGEMPL
Shri Deepak Panchal, AGEMPL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner and the learned counsel for the Respondents, AGEMPL and SECI made their respective submissions in the matter.

2. Based on the request of the learned counsel for the parties, the Commission permitted the Petitioner to file its written submissions, if any, within two weeks with copy to the Respondents, who may also file their respective written submissions, within two weeks thereafter.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

